

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1272  
ANSWERED ON:27.10.2008  
AMENDMENTS IN PLANTATION LABOUR ACT  
Chowdhury Shri Adhir Ranjan;Nikhil Kumar Shri

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the condition of plantation workers/labours is pitiable in the country;
- (b) if so, whether the Government proposes to make suitable amendments in the Plantation Labour Act, 1951 to help workers/labours engaged in plantation job;
- (c) if so, the details thereof alongwith the time by which such amendments are likely to be made;
- (d) whether any consultations have been held with the State Governments in this regard; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a) to (e): The Plantations Labour Act, 1951 provides for welfare of labour and regulates the conditions of work in plantations. The Government had been considering amendment proposals to the Plantations Labour Act, 1951. The proposals have been finalized after extensive consultations with the social partners, and the State Governments concerned. The Plantations Labour (Amendment) Bill, 2008 has been introduced in Rajya Sabha on 21.10.2008.